

allowance at the aforesaid places and thereby may have double accommodation facilities, namely, one at Delhi and the other at the deputed station; and

(c) what is the justification of providing such facilities to these officers when large number of officers are without accommodation?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) In June, 1978, orders were issued permitting retention of General Pool accommodation in Delhi on the following grounds, by Central Government employees deputed to these places :

(i) Their children are studying in higher classes or in colleges in Delhi.

(ii) The health of the family members or immediate dependents requires continuous medical attention.

(b) There is no bar to the officers utilising this concession even if they get accommodation at the place of their deputation.

(c) The concession has been given keeping in view the difficulties the officers have been facing at these places.

Houses for the Economically weaker sections in Kerala

*111. **SHRI K. A. RAJAN:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Kerala State Housing Board has evolved certain schemes to provide houses for the economically weaker sections in the State;

(b) whether the Board has sought financial assistance from the Centre for their implementation; and

(c) if so, the details thereof and Government's response thereto?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) and (c). Housing is a State subject. The Central financial assistance for all State sector programmes including housing is released only to the State Governments in the shape of 'block loans' and 'block grants' and not to the State Housing Boards. No specific scheme for construction of houses exclusively for the economically weaker sections has been received from the State Government of Kerala.

However, Housing and Urban Development Corporation have sanctioned 21 schemes (including one Rural Housing Scheme) of Kerala State Housing Board which amongst others includes construction of 27,647 EWS tenements.

Committee to study Sugar Industry's Plight

*115. **SHRI JANARDHANA POOJARY:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have appointed a Committee to study the sugar industry's plight in the country; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). No Committee has been appointed by the Government to study the sugar industry's problem in general. However, a Ministerial Committee was constituted to finalise the matter concerning take over of certain sugar mills which either do not start crushing on an appointed date, stop crushing before the end of the average period or have arrears of cane dues above a certain

limit. Accordingly, the Sugar Undertakings (Taking Over of Management) Ordinance, 1978 was promulgated on 9th November, 1978.

दिल्ली में मकानों के नक्शों की वैधता की अवधि

* 116 श्री हरगोविन्द बर्मा : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिल्ली में बनाये जाने वाले मकानों के नक्शों की वैधता की अवधि बढ़ाई है ; और

(ख) यदि हां, तो क्यों और कितनी ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) तथा (ख). जी, नहीं। तथापि, दिल्ली विकास प्राधिकरण ने अपने एक कार्यकारी आदेश द्वारा वह मंजिले, संस्थानिक तथा ग्रुप आवास भवनों की कतिपय श्रेणियों के मामले में स्वीकृत प्लानों की वैधता की अवधि दो से तीन वर्ष तक और बढ़ा दी है। ऐसा भवन निर्माताओं/भवन के स्वामियों को (i) भवन निर्माण सामग्री विशेषकर सीमेन्ट, इस्पात आदि की खरीद में (ii) ऋण देने वाले विभिन्न प्राधिकरणों से ऋण लेने में और (iii) स्थानीय प्राधिकरणों से जल और सीवर कनेक्शन लेने में आने वाली कठिनाइयों को देखते हुए, किया गया है। ई०डी०ए० के अधीन अन्य भवनों के मामले में वैधता की अवधि 2 वर्ष हो रहेगी लेकिन, पार्टियों के लिये इस अवधि के भीतर वैधता की अवधि बढ़ाने या निर्माण कार्य आरम्भ करने की सूचना देना आवश्यक नहीं होगा।

New Housing Policy

*117. SHRIMATI PARVATHI KRISHNAN:

SHRI JANESHWAR PRASAD YADAV:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have evolved a new housing policy; and

(b) if so, the salient features thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIZANDAR BAKHT) : (a) and (b). According to

the survey conducted by the National Sample Survey and the estimates made by the National Buildings Organisation, the housing shortage on the eve of the Fifth Five Year Plan was 15.6 million housing units in the country. A perspective plan has been drawn up by the Government to aim at clearing the housing backlog and meeting the additional demand due to population growth and replacement of unusable houses over a period of 20 years.

2. During the current Five Year Plan (1978-83), an outlay of Rs. 1538 crores, which is two and a half times more than the allocation made in the last Plan, has been made. An amount of Rs. 500 crores has been exclusively earmarked for rural housing. This scale of investment will hardly be sufficient to solve this gigantic problem. Suitable action is being taken for restricting utilisation of public funds for construction of houses for low income and economically weaker section target groups. Provision of incentives to private investors in housing in the shape of tax rebate, availability of land at reasonable prices, etc. are being considered, so as to attract the private sector towards the building industry.

3. To make the optimum use of resources in the low cost housing sector, the programme of 'Sites and Services' will be given the highest priority so as to provide shelter to the largest number of persons in this category.

Houses for Workers under Hire Purchase Scheme

*118. SHRI SUBHASH CHANDRA BOSE ALLURI:

SHRI D. AMAT :

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number of Industrial Workers provided houses by the Central Housing Board under the hire purchase scheme during the last one year; and